

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A. 816/94.

Dt. of Decision : 16-9-94.

Korlepara Venkata Satya Narayana .. Applicant.

VS

1. Union of India,
Ministry of Defence(Finance Division)
rep. by Dy. Controller General of
Defence Accounts (Admn.), Office of
Controller General of Defence Accounts,
West Block-V, R.K.Puram,
New Delhi - 110 066.
2. Chief Controller of Accounts
(Factories),
Calcutta Board.
3. Controller of Accounts (Factories),
Ordnance Factory Project,
Eddumailaram-502 205,
Medak District. A.P.
4. Director,
Defence Machinery Design Establishment(DMDE),
Post Box No. 2043,
Secunderabad - 500 009. .. Respondents.

Counsel for the Applicant : Mr. GVRS Varaprasad

Counsel for the Respondents : Mr. N.V.Raghava Reddy, Addl.CGSC.

CORAM:

THE HON'BLE SHRI JUSTICE V.NEELADRI RAO : VICE CHAIRMAN
THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

Copy to:-

1. The Dy. Controller General of Defence Accounts (Admn.)
Office of Controller General of Defence Accounts,
Ministry of Defence (Finance Division) Union of India,
2. Chief Controller of Accounts (Factories), 10-A, Auckland
Road, Calcutta-700 001.
3. Controller of Accounts (Factories), Ordnance Factory
Project, Eddumailaram-502 205,
Medak District, A.P.
4. Director, Defence Machinery Design Establishment (DMDE),
Post Box No. 2043, Secunderabad-500 003.
5. One copy to Mr. GVR S. Varaprasad, Advocate, Plot. No. 15, P & T,
Colony, Mehdipatnam, Hyderabad-500 028.
6. One copy to Mr. N. V. Raghava Reddy, Addl. CGSC, CAT, Hyd.
7. One spare.

kku.

10-10-1985

(Gle)

I AS PER HON'BLE JUSTICE SHRI V. NEELADRI RAO,
VICE-CHAIRMAN I

ORDER

Heard Shri G.V.R.S. Varaprasad, learned
counsel for the applicant and also Shri N.V.

Raghava Reddy, learned standing counsel for
the Respondents.

2. The applicant is challenging the order
dated 13-6-94 whereby the applicant was compulsorily
retired from service by way of punishment. It is
stated for the Respondents that the enquiry is
dispensed with under Rule 19(iii) of the CCS (CCA)
Rules 1965 as the President is satisfied that in
the interest of security of State, it is not expedient
to hold any enquiry in the manner provided in the
rules.

3. It is true that the satisfaction required
under Rule 19 (iii) is subjective satisfaction
of the President. But when it is subject to
judicial review, it is necessary for this Bench
to peruse the relevant records, for disposal of
this O.A. Hence R1 is required to get the same
produced before this Tribunal in a sealed cover
on 18-10-94. /

J. B. Gorthi
(A. B. GORTHI)
MEMBER (ADMN.)

V. Neeladri
(V. NEELADRI RAO)
VICE-CHAIRMAN

Dated the 16th September, 1944
Open court dictation

NS

A. R. Rao
23/9/94
Dy. Registrar (Judl)

D. R. Rao

C.C. to May

04-8/6/94

TYPED BY

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COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE-CHAIRMAN

AND

A.B.Gonthi
THE HON'BLE MR.R.RANGARAJAN : M(ADAM)

DATED:

16-9-94

ORDER/JUDGMENT

Decd on 18/10/94

M.A.No./R.A/C.A.No. .

O.A.No.

16/94

(T.A.No. .

(W.P.NO .

Admitted and Interim directions
Issued.

Allowed.

Disposed of with directions.

Dismissed

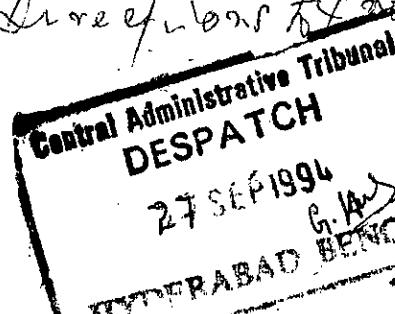
Dismissed as withdrawn

Dismissed for Default.

Ordered/Rejected

No order as to costs.

Directions to record



pvm

27/9/94